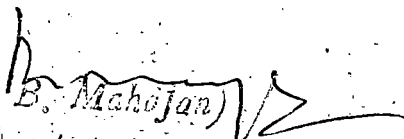
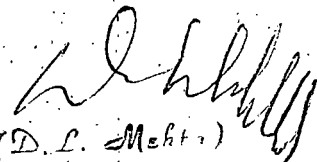
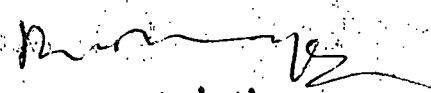
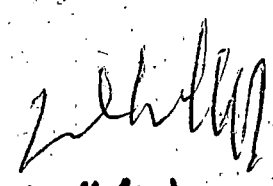

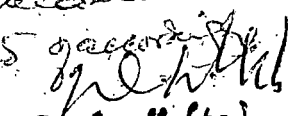


C. A. T. Bench, JAIPUR

Date of Order	Orders
<p>15.12.92</p> <p>Rejoinder not filed 29/1/93</p>	<p>Mr. Lakish Sharma - Counsel for applicant Mr. Manish Bhada - Counsel for respondents</p> <p style="text-align: center;">Put up for hearing at the stage of discretion on 3.2.93.</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div style="text-align: center;">  (B. B. Mahajan) Member (Adm.) </div> <div style="text-align: center;">  (D. L. Mehta) Vice-Chairman </div> </div>
<p>-3/2/93</p> <p>Rejoinder not filed 10/2/93</p>	<p>Mr. Parash Sharma - Brief holder of Mr. Prahlad Singh - Counsel for applicant</p> <p>None present for respondents</p> <p style="text-align: center;">As prayed by Mr. Parash Sharma may be listed for final hearing at the stage of discretion on 16/2/93.</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div style="text-align: center;">  (B. B. Mahajan) Member (Adm.) </div> <div style="text-align: center;">  (D. L. Mehta) Vice-Chairman </div> </div>
<p>15-2-93</p> <p>Copy put to the app. Counsel & resp. Counsel on vide 15/2/93 Date 15/2/93</p>	<p>Mr. Prahlad Singh - Counsel for the applicant Mr. M. Bhadani - Counsel for the respondents</p> <p>Mr. Manish Bhadani Counsel for respondents has stated that the applicant has been treated as eligible for Group B post of P.A.S. and has been called for interview. In the light of the representations made by Mr. Bhadani the case has become infructuous and is disposed of accordingly.</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div style="text-align: center;">  (B. B. Mahajan) </div> <div style="text-align: center;">  (D. L. Mehta) Chairman </div> </div>